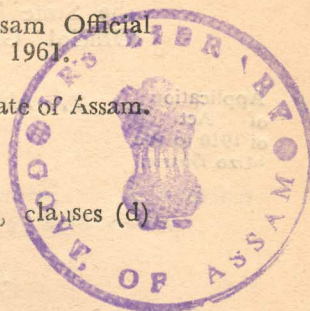


It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Official Language (Amendment) Act, 1961.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.



Amendment
of Section 2
of Assam
Act XXXIII
of 1960.

2. In Section 2 of the Principal Act, clauses (d) and (e) shall be deleted.

Amendment
of Section 5
of Assam
Act XXXIII
of 1960.

3. For Section 5 of the Principal Act, the following shall be substituted, namely:—

“5. Without prejudice to the provisions contained in Section 3, the Bengali Language shall be used for administrative and other official purposes upto and including the district level in the district of Cachar”.

ASSAM ACT No. XXIV OF 1961

THE ASSAM EXCISE (EXTENSION TO MIZO DISTRICT) ACT, 1961.

(As passed by the Assembly)

(Received the assent of the Governor on the 20th November 1961)

[Published in the *Assam Gazette* Extraordinary, dated the 21st November 1961.]

An
Act

to extend the provisions of the Assam Excise Act, 1910 to Mizo District.

Preamble.

WHEREAS the Assam Excise Act, 1910 is not in force in the Mizo District: Act I of 1910.

AND WHEREAS it is expedient to bring the said Act into force in the said District:

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Excise (Extension to Mizo District) Act, 1961.

(2) It extends to the Mizo District.

(3) It shall come into force from such date as the State Government may, by notification, in the Official Gazette, appoint.

Application
of Act I
of 1910 to the
Mizo District.

2. All the provisions of the Assam Excise Act, 1910 as amended from time to time shall apply to the Mizo District. Act I
of 1910.

ASSAM ACT No.XXV OF 1961

THE ASSAM SECONDARY EDUCATION ACT, 1961

(As passed by the Assembly)

(Received the assent of the Governor on the 4th December 1961)

[Published in the *Assam Gazette*, Extraordinary, dated the 5th December 1961]

CONTENTS

1. Short title, extent and commencement.
2. Admission of Institutions in other States and Administrations to the Privileges of the Board.
3. Definitions.
4. Incorporation of the Board.
5. Constitution of the Board.
6. Publication of names of the members of the Board.
7. Term of office of members.
8. Disqualification for membership.
9. Resignation of members and casual vacancy, etc.
10. Meetings of the Board.
11. Quorum.
Proceedings not invalidated by reason of vacancies.
12. Officers of the Board.
13. Powers and duties of the Board.
14. Powers of the State Government.
15. Constitution of Secondary Education Board Fund.
16. Custody and investment of the Secondary Education Board Fund.
17. Application of the Fund.
18. Audit of the accounts of the Board.
19. Powers and duties of the Chairman.
20. Powers and duties of the Secretary.
21. Powers and duties of other officers.
22. Committees of Board.
23. Exercise of powers delegated by the Board to Committees.
24. Power of Board to make regulations.
25. Board to furnish reports, returns, etc., to the State Government.
26. Power of State Government to reconstitute the Board.
27. Vesting of powers till the reconstitution of the Board.
28. Power of State Government to make rules.